

ACT NO. I OF 1893.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 20th
January, 1893.)

An Act to extend the provisions of the Bankers' Books Evidence Act, 1891, to the Books of Post Office Savings Banks and Money Order Offices.

XVIII of
891.

WHEREAS it is expedient to extend the provisions of the Bankers' Books Evidence Act, 1891, to the books of the savings banks and money order offices of the Post Office; It is hereby enacted as follows:—

1. (1) This Act may be called the Bankers' Books Evidence Act, 1893; and

Short title
and com-
mencement.

(2) It shall come into force at once.

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891.

2. After clause (b) of sub-section (2) of section 2 of the said Bankers' Books Evidence Act, 1891, the following clause shall be added, namely:—

Addition to
definition of
"bank" and
"banker" in
section 2,
sub section
(2), of Act
XVIII of
1891.

"(c) any post office savings bank or money order office."